

No. 94

Notice of application for certificate for an appeal to the Supreme Court. (Rule 913)

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
IN APPEAL FROM ITS ORIGINAL CIVIL JURISDICTION

APPEAL NO. OF 19 .

SUIT NO. OF 19 .

..... APPELLANT.

(Original Plaintiff or Defendant).

versus

..... RESPONDENT.

(Original Defendant or Plaintiff).

To

(Fill in name of the opposite party).

Take notice that on the day of 19 the abovenamed presented a petition to this Court for the grant of certificate for the purpose of an appeal to the Supreme Court of India from the decree (or order) of this Court dated the day of 19 .

And that you are hereby required to file an affidavit within eight days from the service of this notice upon you showing cause, if any you have, why a certificate should not be granted to the following effect, viz :

(Here insert the terms of certificate prayed for in the petition)

And take further notice that the petition will be placed for hearing before the Appellate Court on the day of 19 at 11 a.m. in the forenoon, when you are required to appear.

Dated this day of 19 .

Prothonotary and Senior Master.

Sealer

The day of 19 .

Advocate for